

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22355/2004

(From the judgement and order dated 05/08/2004 in WP No. 6067/2004 of The
HIGH COURT OF BOMBAY)

TANAJI RAMCHANDRA NIMHAN

Petitioner(s)

VERSUS

SWATI VINAYAK NIMHAN & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.,PERMISSION TO FILE ADDL. DOCUMENTS and
prayer for interim relief and office report)(For final disposal)

WITH SLP(C) NO. 23763 of 2004

(With prayer for interim relief and office report)(For final disposal)

Date: 25/11/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)/

Mr. A.S. Bhasme,Adv.

Respondent(s)

Mr.G.E. Vahanwati, Solicitor General

Mrs. Jayashree Wad, Adv.

Mr. Ashish Wad,Adv.

Mr. Neeraj Kumar, Adv.

Mr.Arvind Gupta, Adv.

Mr. Makarand D. Adkar, Adv.

Mr. S.D.Singh, Adv.

Mr. Vijay Kumar, Adv.

Mr. Vishwajit Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Put up on 9.12.2005 as part-heard.

(Meenu Sethi)
dwaj
Court Master

(Pushap Lata Bhar
Court Master